ITEM NO.31 REGISTRAR COURT. 2 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 77311/2022, in Criminal Appeal No(s). 974/2022

SACHIN **Appellant(s)**

VERSUS

THE STATE OF UTTAR PRADESH **Respondent(s)**

IA No. 77311/2022 - EXEMPTION FROM FILING O.T.)

Date : 16-05-2023 These matters were called on for hearing today.

For Appellant(s)
Mr. Danish Zubair Khan, AOR

For Respondent(s)
Mr. Sarvesh Singh Baghel, AOR
Mr. Akshay Saxena, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records have been received from the concerned courts.

Four weeks time is granted to the counsel for appearing parties, to file additional documents, if any.

After expiry of said period, matter be processed for listing before the Hon'ble Court, as per the rules.

VIVEK SAXENA
Registrar

Signature Not Verified
Digitally signed by MADHU GROVER
Date: 2023.05.25 15:32:25 IST
Reason: